

(e) if so, area of the land and its location etc.?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) Yes, Sir. The cost of the proposed expansion/upgradation is Rs. 4,69,21,930/-.

(c) The various components for expansion/upgradation are as under :

1. New building with furniture.
2. New Sub-station
3. New Operation Theatre
4. New R.O. Plant
5. New CSSD equipment
6. New Diesel Generating Sets
7. Laundry equipments
8. Kitchen equipments
9. Lifts
10. Air Conditioning Plant
11. Fire fighting arrangements

(d) and (e) No new land has been acquired for the purpose. The hospital at Margao is having a plot area of 4.822 acres provided by the Government of Goa.

Minimum wages paid to unskilled contract labourers in steel plants

2680. SHRI MANGALA KISAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the rates of the minimum wages paid to the unskilled contract labourers working in various steel plants of Durgapur Steel Plant, Bokaro Steel Plant, Bhilai Steel Plant and Rourkela Steel Plant; and

(b) the reasons for difference of rate of payment for unskilled contract labourers of various steel plants?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) Central Government is not the appropriate Government in respect of Steel Plants.

The rate of minimum wages paid to the unskilled contract workers fixed by respective State Governments are as follows:

Name of the plant	Minimum Wages	Actual wages paid
Durgapur Steel Plant(DSP)	Rs. 3698.53/- per month	Rs. 6540.57 per month
Bokaro Steel Plant (BSP)	Rs. 111/- per day	Rs. 111/- per day
Bhilai Steel Plant(BSP)	Rs. 134.15/- per day	Rs. 182.16/- per day
Rourkela Steel Plant(RSP)	Rs. 90/- per day	Rs. 140/- per day

(b) The employments which are covered under the scheduled employment get wages as per the Minimum Wages Act, 1948. The employments which are not covered under the scheduled employment, the Union and the Management fix the rates through bilateral agreement/settlement before the labour department of respective State Governments, which is generally more than the minimum wages.

Fatal accidents in mines, construction industries

2681. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there are many fatal accidents and mishaps in mines, coal mines, projects, construction industries in India as the health and safety standards are not maintained; and

(b) if so, the details of accidents, deaths and injuries for the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) The managements in Mines and Construction Sectors are being advised repeatedly for compliance of the relevant statutes namely the Mines Act, 1952 and the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 to implement the relevant provisions on safety and health. In case of non-compliance requisite action including prosecution is taken by the enforcement authorities against the concern management. The details of accidents, deaths and injuries for the last three years in mines and construction sites/projects (Central Sphere) are given in the Statement-I and Statement-II respectively (See below). The details of the prosecutions sanctioned/launched in the mining and Construction Sectors (Central Sphere) are given in the Statement-III and Statement-IV respectively.